

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2
SPECIAL BENCH

Item No.5 – IA/789(AHM)2023
Item No.6 – IA/796(AHM)2023
In
CP(IB) 46 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sika Scchweiz Ag-Aliva Equipemement
V/s
Mekaster Engineering Ltd

.....Applicant

.....Respondent

Order delivered on 27/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Liquidator :Mr. Rahul Bhavsar, Ld. Adv. i/b Mr. Nipun Singhvi, Ld.
Adv.
For the Applicant :

ORDER

IA/789(AHM)2023 & IA/796(AHM)2023

IA/789(AHM)2023

This is an application filed by the Liquidator to place on record the Progress Report for the quarter ended on 30.06.2023.

We heard the Ld. Counsel for the Liquidator. He submits that by now all the assets have been disposed of and the plant machinery lying with the factory is also removed pursuant to the auction. The progress report is taken on record with all just exceptions.

With this, **IA/789(AHM)2023** stands disposed of.

IA/796(AHM)2023

This application is filed by the Liquidator to place on record the minutes of 20th SCC meeting. We heard the Ld. Counsel. The minutes is taken on record, with all just exceptions.

With this, **IA/796(AHM)2023** stands disposed of.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Swetambary

SHAMMI KHAN
MEMBER (JUDICIAL)